

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.48/TD/2018

Subject : Application seeking grant of Category- I inter-State trading licence under Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 and its amendments.

Date of Hearing : 15.5.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NLC India Limited

Parties present : Shri K. Nambirajan, NLCIL

Record of Proceedings

The representative of the Petitioner submitted that the present petition has been filed under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 for grant of inter-State trading licence for Category I. The representative of the Petitioner further submitted that it has complied with all the provisions of the Trading Licence Regulations and requested for grant of inter-State trading licence.

2. After hearing the representative of the Petitioner, the Commission directed the Petitioner to submit the following information, on an affidavit, by 25.5.2018:
 - (a) Audited balance special balance sheet as on any date falling within 30 days immediately preceding the date of making the application i.e. 23.1.2018 alongwith the Auditor's report, the schedules and notes to the accounts; and
 - (b) Loans and advances (separately for short term and long term) given to associated companies as on the date of such special balance sheet.
3. The Commission directed that due date of filing the information should be strictly complied with. No extension shall be granted on that account.
4. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**